

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : 27 MAR 1989

REVIEW APPLICATION NO (S) 10 & 11 / 89
IN APPLICATION NOS. 1067 & 1069/88(F)
W.P. NO (S) _____

Applicant (s)Respondent (s)

Kum L. Sujaya & another
To

V/s The Secretary, M/o Urban Development, New Delhi
& 4 Ors

1. Kum L. Sujaya
2. Shri K.D. Somaiah

(Sl Nos. 1 & 2 -

Upper Division Clerks
Govt. of India Text Book Press
T. Narasipura Road
Mysore - 11)

3. Shri C. Shashikantha
Advocate
Padmeshree Mansions
No. 25, Sampige Road
Mallewaram
Bangalore - 560 003

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER ~~STAY/INTERIM ORDER~~
^{Review}
passed by this Tribunal in the above said application(s) on 22-3-89.

9/25/89
K. M. An
27-3-89

o/c *RA. Venkatesh*
DEPUTY REGISTRAR
(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 22ND DAY OF MARCH, 1989

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri P. Srinivasan, Member (A)

REVIEW APPLICATION NOS. 10 & 11/1989

1. Miss Sujaya,
D/o Late Lingaiah,
35 years, U.D.C.
Govt. of India Text Book Press,
Mysore-11.

2. Shri K.D. Somaiah,
S/o. K.A. Davaiah,
32 years, U.D.C.
Govt. of India Text Book Press,
Mysore-11.

.... Applicant.

(Shri Shashikantha, Advocate)

v.

1. Union of India,
rep. by its Secretary,
M/o Urban Development,
North Block, New Delhi.

2. Govt. of India Text Book Press,
Mysore-11. rep. by its Manager.

3. Smt. S. Chandrica

4. Shri A. Badrappan,

5. Shri Naseemuddin Mohammed.

.... Respondents.

(Respondents 3 to 5 are all majors
working at the Govt. of India Text
Book Press, Mysore-11.)

These applications having come up for hearing to-day,

Shri P. Srinivasan, Hon'ble Member (A) made the following:

ORDER

These applications for review are delayed by 62 days
and the applicants have filed an Interlocutory Application
(I.A. No.1) for condonation of delay.

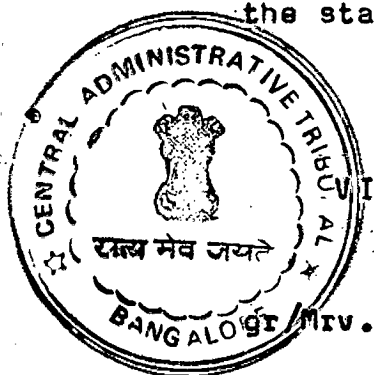
P. Srinivasan



2. We have perused I.A. No.I and heard Shri C. Shashikantha for the applicants. We do not find ~~any~~ sufficient cause for condonation of delay in filing this application. This application therefore, deserves to be rejected on this score itself.

3. However, we have also heard Shri Shashikantha on the merits of the applications. What the applicants seek in these applications is a change in the operative part of the order passed by us. There is no mistake apparent from the record to be corrected and no fresh documents have been produced. The applicants want us to alter the terms of our order so as to give them some further benefits of promotion. This is not a fit matter to be considered in review. If the applicants have any grievance regarding their seniority or other benefits arising out of their promotion in pursuance of our order, they are free to agitate the matter by way of a fresh application.

4. In view as above the applications are rejected at the stage of admission itself.



Sd/-
VICE-CHAIRMAN

22/8/81

TRUE COPY

Sd/-
MEMBER (A)

[Signature]
DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE